

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4207
ANSWERED ON:20.04.2000
RETENSION OF EMPLOYEES OF INDIAN AIRLINES
T.M. SELVAGANAPATHI

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Indian Airlines has retired over 800 employees on a single day (February 29, 2000) without giving mandatory notice period of three months;
- (b) if so, the reasons therefor;
- (c) whether the Indian Airlines is considering to re-employ some trained pilots, flight engineers and technical personnel on contract basis; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF CIVIL AVIATION

(SHRI SHARAD YADAV)

(a) and (b): Yes, Sir. 823 employees of Indian Airlines have been retired on 29th February, 2000 due to the retirement age being rolled back to 58 years. These employees were given ex-gratia payment equivalent to 3 months salary.

(c) and (d): Indian Airlines has engaged six retired engineers on contract basis for a period of approximately and half months. One Master Technician is being offered appointment on contract basis. Two Pilots continue to be engaged on contract basis. No Flight Engineer has been employed on contract basis.